

MC No. 191 of 2013
IN WA No. 20 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in WA No.
20 of 2013, this Misc. Case also stands dismissed as
infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

MC No. 207 of 2013
IN WA No. 22 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in WA No.
22 of 2013, this Misc. Case also stands dismissed as
infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

MC No. 217 of 2013
IN WA No. 24 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in WA No.
24 of 2013, this Misc. Case also stands dismissed as
infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

MC No. 365 of 2012
IN WA No. 24 of 2012

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Smti NG Shylla, Advocate, present for the
appellant/applicant.

Shri VGK Kynta, Sr. Advocate, present for
respondents No. 1 to 3.

Shri GM Thangkhiew, Advocate, present for
respondent No. 4.

By means of this application (Misc. Case No. 365 of
2012), the appellant/applicant has sought condonation of
delay of 32 days in filing the writ appeal against the
judgment and order dated 04.07.2012 passed by the
learned Single Judge in WP(C)No. 402 of 2010.

Delay is sufficiently explained in the application
supported by the affidavit. Therefore, delay condonation
application is allowed. Delay is condoned. Misc. Case No.
365 of 2012 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WA No. 20 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri ND Chullai, Sr. GA, present for the appellants.

Shri N Mozika, Advocate, present for the respondents.

Learned counsel for the parties state that this writ appeal has become infructuous.

Therefore, this writ appeal is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WA No. 22 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri ND Chullai, Sr. GA, present for the appellants.

Shri N Mozika, Advocate, present for the respondents.

Learned counsel for the parties state that this writ appeal has become infructuous.

Therefore, this writ appeal is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WA No. 24 of 2012

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Smti NG Shylla, Advocate, present for the appellant.

Shri VGK Kynta, Sr. Advocate, present for respondents No. 1 to 3.

Shri GM Thangkhiew, Advocate, present for respondent No. 4.

Heard.

This writ appeal is directed against the judgment and order dated 04.07.2012, passed by the learned Single Judge in WP(C)No. 402 of 2010, whereby learned Single Judge has dismissed the writ petition.

Learned counsel for the appellant submitted that under the Khasi Hills Autonomous District (Administration of Elaka) Act, 1991, the decision to change the name of the village should have been taken by the Durbar only.

Admit the appeal.

Learned counsel for the appellant is directed to supply copies of the memorandum of appeal and other papers to the counsel for the respondents including respondents No. 4 Shri Renly Lyngkhoi.

List this appeal for final hearing along with the record of the writ petition after a period of four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WA No. 24 of 2013

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri ND Chullai, Sr. GA, present for the appellants.

Shri N Mozika, Advocate, present for the respondents.

Learned counsel for the parties state that this writ appeal has become infructuous.

Therefore, this writ appeal is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WA No. 34 of 2010
IN WP(C)No. 108 of 2006

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri HL Shangreiso,
counsel for the appellants.

List on 27.11.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WP(C) No. 119 of 2012

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri BK Deb Roy, Advocate, present for the writ petitioner.

Shri R Gurung, Advocate, present for respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WP(C) No. 317 of 2011

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Sr. Advocate, assisted by Shri S
Dey, Advocate, present for the petitioner.

Shri KS Kynjing, Advocate General, assisted by
Shri ND Chullai, Sr. GA, present for the respondents.

Heard arguments.

Judgment reserved.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

WP(C) No. 318 of 2011

25.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Sr. Advocate, assisted by Shri S
Dey, Advocate, present for the petitioner.

Shri KS Kynjing, Advocate General, assisted by
Shri ND Chullai, Sr. GA, present for the respondents.

Heard arguments.

Judgment reserved.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
25.11.13

PIL No. 3 of 2013

25.11.2013

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R. SEN**

Shri B.M.R. Chyne, Advocate, present for the petitioner.

Shri N.D. Chullai, Sr. GA, present for the State respondents.

Shri S. Baruah, CGC, present for the respondent No. 3.

From the record, it appears that the respondents No. 10 to 18 are not represented. It also appears that no notices have been issued to them so far.

Issue notices to the respondents No. 10 to 18, who may also file their counter affidavits to this Public Interest Litigation within a period of 4(four) weeks.

List this matter after 4(four) weeks.

**JUDGE
(Honble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

D. Nary

WP(C) No. 262 of 2013

25.11.2013

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R. SEN**

Shri G.K. Joshi, Sr. Advocate, present for the petitioner.

Shri K.S. Kynjing, Advocate General, present for the
respondents No. 1 to 5.

Smti T. Yangi, Advocate, present for the respondent No.
6.

Heard argument.

Hearing not concluded.

List this matter on 29.11.2013.

**JUDGE
(Honble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

D. Nary